

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) Nos.1659-1661/2017

THE STATE OF UTTAR PRADESH HOME DEPARTMENT SECRETARY Petitioner(s)

VERSUS

JHAGALLEY & ORS.

Respondent(s)

(IA No. 64181/2022 - CONDONATION OF DELAY IN FILING APPLICATION FOR RESTORATION

IA No. 64182/2022 - EXEMPTION FROM FILING O.T.

IA No. 64179/2022 - RESTORATION)

Date : 19-10-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
[IN CHAMBER]

For Petitioner(s) Mr. Adarsh Upadhyay, AOR
 Ms. Lavanya Dhawan, Adv.

For Respondent(s) Mr. Prabhoo Dayal Tiwari, Adv.
 Mr. Akbar Ali, Adv.
 Mr. Manish Tiwari, Adv.
 Ms. Shashi Kiran, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Heard learned counsel for the petitioner and perused the averments made in the application for restoration. The application for restoration is allowed in terms of prayer clause 'a'. The Special Leave Petitions are restored to their original number.

However, fresh notice of the Special Leave Petitions be issued to the respondents, returnable after eight weeks.

(ANITA MALHOTRA)
AR-CUM-PS

(KAMLESH RAWAT)
COURT MASTER